GOVERNMENT OF NCT OF DELHI DELHI DISASTER MANAGEMENT AUTHORITY

No. F.60/DDMA/COVID-19/2021/491

Dated: 30.11.2021

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 Virus, which has already been declared as a pandemic by the World Health Organization and has considered it necessary to take effective measures to prevent its spread and issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation in NCT of Delhi;

- 2. And whereas, Delhi Disaster Management Authority has issued Order No. 460 dated 08.08.2021 vide which the permitted / prohibited / restricted activities shall be as per levels of alert specified in the Graded Response Action Plan (GRAP) for effective management of COVID-19 in NCT of Delhi. Clause 14 of the said GRAP order also provides that DDMA may make necessary amendments / modifications in respect of aforesaid plan or any other activities as per the situation assessed from time to time to meet exigencies in the interest of management of COVID-19 situation;
- 3. And whereas, Delhi Disaster Management Authority has issued Order No. 488 dated 15.11.2021 with regard to prohibited/restricted activities with effect from intervening night of 15th November, 2021 and 16th November, 2021 (00:00 hrs) till intervening night of 30th November, 2021 and 1st December, 2021 (00:00 hrs) or till further orders, whichever is earlier;
- 4. And whereas, Delhi Disaster Management Authority has further issued Order No. 489 dated 20.11.2021 with regard to partial modification in DDMA Order No. 488 dated 15.11.2021 thereby allowed standing passengers in DTC and Cluster buses (50% of the seating capacity of a bus) as well as in Delhi Metro (upto 30 standing passengers in a coach);
- 5. And whereas, the status of COVID-19 in NCT of Delhi has again been reviewed and it has been observed that though the overall number of COVID-19 patients & positivity rate has declined considerably and the overall situation has improved, due caution and care has to be continued so that adequate standards of COVID Appropriate Behavior continues to be followed and any such activity, that can lead to surge in cases, is allowed only after rigorous and due diligence.
- 6. Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD, hereby directs that in the territory of NCT of Delhi (outside Containment Zones), the prohibited/restricted activities shall be as specified in the Annexure-A enclosed with this order, w.e.f. intervening night of 30th November, 2021 and 1st December, 2021 (00:00 hrs) till intervening night of 15th December, 2021 and 16th December, 2021 (00:00 hrs) or till further orders, whichever is earlier.

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- It is directed that all District Magistrates, District DCPs, Deputy Commissioners of 7 Municipal Corporations / Officers of NDMC and Delhi Cantonment Board, Vice Chairman, DAMB & Secretaries of APMCs and all other authorities concerned shall be responsible for ensuring COVID Appropriate Behaviour viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer, maintaining health hygiene, no spitting etc. in all Shops, Malls, Markets, Market complexes, Weekly Markets, Restaurants & Bars, Mandis, ISBTs, Railway platforms / Stations, Entertainment Parks, Gymnasiums & Yoga Institutes, Spa & Wellness clinics, Cinemas / Theaters / Multiplexes, Auditoriums / Assembly Halls, Banquet Halls / Marriage Halls, Stadia/ Sports Complexes, Slum areas, Schools, Colleges, Educational / Coaching Institutes, Libraries, Exhibitions, Religious places etc. as well as at all areas identified as hotspots for transmission of COVID-19 virus. It should be ensured that the people who visit these places strictly follow COVID Appropriate Behaviour and are wearing masks, maintaining social distancing etc. without fail. If the aforesaid norms of COVID Appropriate Behaviour are not maintained at any establishment/ business premises/weekly market/ schools, colleges, educational / coaching institutes, libraries, Religious places etc, then such premises/ weekly market shall be liable to be closed for containing the spread of COVID-19 virus and the defaulter shall also be liable for criminal prosecution under the relevant laws. District Magistrates and counterpart DCPs shall deploy sufficient number of teams for keeping utmost vigil at public places and for enforcing COVID Appropriate Behaviour so as to avoid any possibility of surge in COVID-19 cases.
- 8. It is further directed that the Market Trade Associations (MTAs), Banquet Halls / Marriage Halls Associations, Cinemas / Multiplexes Association, Gymnasiums & Yoga Institutes Associations, Weekly Market Associations, Religious places Management Committees, other Trade Associations, Exhibition Organizers and Resident Welfare Associations (RWAs) shall also be responsible for ensuring compliance of COVID Appropriate Behavior by all shops, malls, markets, market complexes, offices, weekly markets, restaurants & bars, Cinemas / Theaters / Multiplexes, Gymnasiums & Yoga Institutes, Spa & Wellness clinics, Banquet Halls / Marriage Halls, Exhibitions, Religious places and residents within their respective areas. All District Magistrates, District DCPs and other authorities concerned shall take strict action against the defaulting persons, as per the applicable laws and rules, including closure of such establishments / business premises / weekly markets/ Exhibitions / Religious places / Cinemas / Multiplexes etc.
- 9. Additional Chief Secretary (H&FW), GNCTD, Commissioner, Delhi Police, Pr. Secretary (Revenue), Commissioners of Municipal Corporations, Director (Education), Director (Higher Education), Director (TTE), Pr. Secretary (Transport), all District Magistrates of Delhi & their counterpart District Deputy Commissioners of Police and all other authorities concerned are directed to ensure strict compliance of this order and to take all requisite actions for effective implementation of the extant directions of MHA, Govt. of India issued vide Order dated 28.09.2021 (already circulated) to ensure implementation of Prompt and Effective Containment Measures for COVID-19, as conveyed vide MoHFW, Gol DO No. Z.28015/85/2021-DM Cell dated 21.09.2021 which have been extended till 31.12.2021 vide MHA order dated 30.11.2021 and to ensure strict adherence to MoHFW, Gol advisory dated 25.11.2021 (copy enclosed). The authorities concerned shall adequately inform and sensitize the field functionaries about these instructions for strict compliance, in letter and spirit.

Ras ADD CEO, DOMA

- 10. In case any person is found violating the aforesaid instructions, the defaulting person(s) shall be proceeded against as per the provisions of section 51 to 60 of the Disaster Management Act, 2005, Section 188 of IPC and other applicable laws.
- 11. This order shall not prohibit any further restrictions / measures imposed by any other Department or authority or institution empowered under any relevant law to control the spread of COVID-19 virus as well as for any other purpose.

(Vijay Dev) Chief Secretary, Delhi

Copy for compliance to:

- 1. All Addl. Chief Secretaries/Principal Secretaries/Secretaries/HODs of Govt. of NCT of Delhi
- 2. Chairman, New Delhi Municipal Council
- 3. Addl. Chief Secretary (Health), GNCTD
- 4. Commissioner of Police, Delhi
- 5. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD
- 6. Pr. Secretary (Education), GNCTD
- 7. Pr. Secretary (Transport), GNCTD
- 8. Commissioner (South DMC/East DMC/North DMC)
- 9. MD, DMRC
- 10. MD, Delhi Transport Corporation
- 11. Secretary (I&P) for wide publicity in NCT of Delhi
- 12. Secretary (Higher Education) / Secretary (TTE), GNCTD
- 13. Director (Education) / Director (Higher Education) / Director (TTE), GNCTD
- 14. Vice- Chairman, Delhi Agriculture Marketing Board, GNCTD
- 15. CEO, Delhi Cantonment Board
- 16. All District Magistrates of Delhi
- 17. All District DCPs of Delhi.
- 18. Director, DGHS, GNCTD.

Copy for kind information to:-

- 1. Secretary to Hon'ble Lt. Governor, Delhi
- 2. Secretary to Hon'ble Chief Minister, GNCTD
- 3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
- 4. Secretary to Hon'ble Minister of Health, GNCTD
- 5. Secretary to Hon'ble Minister of Revenue, GNCTD
- 6. Secretary to Hon'ble Minister of General Administration, Development, GNCTD
- 7. Secretary to Hon'ble Minister of Social Welfare, GNCTD
- 8. Secretary to Hon'ble Minister of Food & Supply, GNCTD
- 9. Staff Officer to Cabinet Secretary, Gol
- 10. Staff Officer to Home Secretary, Gol
- 11. Addl. Chief Secretary (UD), GNCTD
- 12. Addl. Chief Secretary (Home)/ State Nodal Officer for COVID-19, GNCTD
- 13. All members of State Executive Committee, DDMA, GNCTD
- 14. System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website - ddma.delhigovt.nic.in
- 15. Guard file

ADD CEO, DOMA

GOVERNMENT OF NCT OF DELHI DELHI DISASTER MANAGEMENT AUTHORITY

- 1. The following activities shall be prohibited throughout the NCT of Delhi:
 - (i) All social / political / sports / entertainment / cultural /religious / festival related gatherings and congregations.
 - (ii) Banquet Halls (except for meetings & conferences, marriages and exhibitions as per conditions prescribed below in point No. 2).
- 2. The following activities shall be permitted with restrictions as specified below. No permission is required from any authority for undertaking the following permitted activities:
 - (i) All Schools / Colleges / Educational / Coaching Institutes, Skill Development & Training Institutes, Other Training Institutes, Libraries for all classes with maximum 50% of the seating capacity of classroom, are allowed to open in NCT of Delhi subject to strict compliance of SOP (already circulated vide DDMA Order No. 487 dated 29.10.2021). Online / distance learning shall continue to be permitted and should be encouraged
 - (ii) Restaurants are allowed upto 50% of the seating capacity.
 - (iii) Bars are allowed upto 50% of the seating capacity.
 - (iv) Cinemas/Theaters/Multiplexes are allowed with 100% of the seating capacity, subject to strict adherence to the SOP dated 31.01.2021 issued by Ministry of Information & Broadcasting, Govt. of India (already circulated).

The owners of the Restaurants, Bars, Cinemas / Theaters / Multiplexes shall be responsible for strict adherence to the prescribed SOPs and all instructions / guidelines issued by Gol / GNCTD from time to time as well as compliance of COVID Appropriate Behaviour (viz. wearing of mask, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus. In case, any violation is found, strict penal /criminal action shall be taken against the owner of the restaurant / bar / Cinemas / Theaters / Multiplexes.

- (v) Auditoriums / Assembly Halls are allowed upto 50% of the seating capacity.
- (vi) Business to Business (B2B) and Business to Customers (B2C) Exhibitions will be allowed.

The Exhibition Organizers shall be responsible for strict adherence to the prescribed SOP dated 30.03.2021(already circulated) to be taken while holding Trade Exhibitions issued by Ministry of Commerce & Industry, Department of Commerce, Govt. of India and all other instructions / guidelines issued by Gol / GNCTD from time to time as well as compliance of COVID Appropriate Behaviour (viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus. In case, any violation is found, strict penal /criminal action shall be taken against the organizer of the exhibition.

- (vii) Transportation by Delhi Metro shall be allowed with 100% seating capacity of coach along with upto 30 standing passengers in a coach in Delhi Metro.
- (viii) Transportation by buses: Intra-State (within NCT of Delhi) movement of buses (DTC as well as Cluster) shall be permitted with 100% seating capacity of the buses along

RODCEO, DOMA

with standing passengers upto 50% of the seating capacity of a bus. In the case of buses, boarding shall be allowed only from the rear door while de-boarding shall be allowed only from the front door.

The Transport Department, DTC as well as DMRC shall be responsible for strict compliance of COVID Appropriate Behaviour (viz social distancing, wearing of mask, use of hand sanitizer etc.) as well as relevant SOPs of the respective departments / authorities in this regard.

- (ix) Public transport such as Autos & e-rickshaws (upto 2 passengers) / Taxis, Cabs, Gramin Sewa & Phat phat Sewa (upto 2 passengers) / Maxi cab (upto 5 passengers) / RTV (upto 11 passengers) shall be allowed.
- (x) Funeral / last rites related gatherings shall be permitted with a ceiling of 200 persons.
- (xi) Marriage related gatherings shall be permitted with a ceiling of 200 persons.

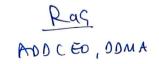
The owners of the banquet halls, marriage halls, hotels etc. shall be responsible for ensuring strict compliance of COVID Appropriate Behaviour (viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus. In case, any violation is found, strict penal /criminal action shall be taken against the owner of the premises as well as against the individual and the premises shall be sealed forthwith.

- (xii) Religious places shall be permitted to open for visitors / devotees subject to strict compliances of enclosed SOP dated 01.03.2021 (already circulated) issued by MoH&FW, GoI and adherence of COVID Appropriate Behaviour viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer, etc. However, large gatherings / congregations shall not be allowed.
- (xiii) Stadia / Sports complexes will be permitted to open without spectators, subject to strict compliance SOP dated 29.01.2021 issued by Govt. of India and other instructions/guidelines issued by Gol / GNCTD from time to time as well as strict adherence of COVID Appropriate Behaviour (viz. wearing of mask, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus.
- (xiv) Spas are permitted to open subject to conditions / restrictions already stipulated in DDMA Order No. 463 dated 30.08.2021.

The owners of the Spas shall be responsible for ensuring strict compliance of aforesaid conditions as well as COVID Appropriate Behaviour (viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus. In case, any violation is found, strict penal /criminal action shall be taken against the owner of the Spa as well as against the individual and the premises shall be closed forthwith.

All authorized weekly markets shall be allowed subject to the strict compliance of SOP (already circulated) and all instructions / guidelines issued by GoI / GNCTD from time to time to contain the spread of COVID-19. No unauthorized weekly market shall be allowed to function. If in case it is found by any field officer of DDMA that COVID Appropriate Behaviour or prescribed SOPs / Guidelines are not being followed in any Weekly Market then such Weekly Market shall be closed forthwith by District Magistrate / Zonal Deputy Commissioner of Municipal Body concerned without any loss of time so as to completely avoid and prevent any upsurge and likelihood of next wave in NCT of Delhi.

RT-PCR / RAT test of vendors / customers of weekly markets shall be conducted on random basis by the District Magistrate concerned regularly. In case of positive test



report, action should be taken as per the protocol prescribed by the Health Department, GNCTD with regard to quarantine, contact tracing, treatment etc.

- 3. All other activities will be permitted, except those which are specifically prohibited / restricted. However, in Containment Zones, only essential activities shall be allowed.
- There shall be no restriction on inter-state and intra-state movement of persons and goods including those for Cross-land border trade under Treaties with neighboring countries. No separate permission / approval / e-pass will be required for such movements.
- In the containment zones, all measures shall be taken strictly as prescribed by MoHFW, Gol as well as H&FW Department, GNCTD, in letter & spirit by all authorities concerned.
- The permitted / restricted activities shall be allowed subject to strict compliance of SoPs issued by GoI and GNCTD from time to time.

Ras DDNA

No. 40-3/2020-DM-I(A) Government of India Ministry of Home Affairs

North Block, New Delhi-110001 Dated 30th November, 2021

ORDER

Whereas, an Order of even number dated 28th September, 2021, was issued to ensure compliance to the containment measures for COVID-19, as conveyed vide Ministry of Health & Family Welfare (MoHFW) DO No. Z.28015/85/2021-DM Cell dated 21th September, 2021, which was further extended for a period upto 30.11.2021 vide Order of even number dated 28:10.2021;

And whereas, considering the emergence of highly mutant COVID-19 variant B.1.1529 cases in few countries of Africa, MoHFW vide DO No. 25/S(HFW)/CVariant/2021dated 25th November, 2021, has issued an advisory to all States and Union Territories (UTs), for rigorous screening and testing of all international arrivals, as per their guidelines issued from time to time. Further the contacts of these international travelers must also be closely tracked and tested as per MoHFW guidelines and the samples of travelers turning positive are sent to the designated INSACOG Genome Sequencing Laboratories (IGSLs) promptly, as per the Indian SARS-CoV-2 Genomics Consortium (INSACOG) Guidance Document. State Surveillance Officers must also establish a close coordination with their designated/tagged IGSLs for expediting results of genomic analysis, and the States/UTs should immediately undertake necessary public health measures, in case presence of Variants of Concern/Variants of interest (VOCs/Vols) is reported by the INSACOG network;

Whereas, in exercise of the powers conferred under section 6(2)(i) of the Disaster Management Act, 2005 (DM Act), National Disaster Management Authority (NDMA) has directed the undersigned to issue an Order, for containment of COVID-19 in the country;

Now, therefore, in exercise of the powers, conferred under Section 10(2)(1) of the DM Act, the undersigned, hereby directs that the Order of the Ministry of Home Affairs of even number, dated 28th September, 2021, to ensure compliance with the Prompt & Effective Containment Measures for COVID-19, as conveyed vide Ministry of Health & Family Welfare (MoHFW) DO No. Z.28015/85/2021-DM Cell, dated 21th September, 2021, will remain in force upto the 31th December, 2021. Further it is directed to ensure strict compliance to the aforesaid MoHFW advisory (Annexure-I) dated 25th November, 2021.

Union Home Secretary

and, Chairperson, National Executive Committee (NEC)

To:

- 1. The Secretaries of Ministries/ Departments of Government of India
- The Chief Secretaries/Administrators of States/Union Territories (As per list attached)

Copy to:

- i. All Members of the National Executive Committee
- ii. Member Secretary, National Disaster Management Authority



राजेश भूषण, आईएएस संविव RAJESH BHUSHAN, IAS SECRETARY



भारत सरकार

स्वास्थ्य एवं परिवार कल्याण विभाग स्वास्थ्य एवं परिवार कल्याण मंत्रालय

Government of India
Department of Health and Family Welfare
Ministry of Health and Family Welfare



D.O. No.25/S(HFW)/CVariant/2021 25th November 2021

Dear Gllengue,

This is regarding the Variants of Concern/Variants of Interest (VoCs/Vols) of the SARS-CoV-2 virus and the Whole Genome Sequencing activity being coordinated in the country through the Indian SARS-CoV-2 Genomics Consortium (INSACOG) and National Centre for Disease Control (NCDC), which is the Nodal Agency for INSACOG. The aim of this activity is tracking and monitoring emergence and transmission of COVID-19 VoCs/Vols in the country.

- 2. In this regard, various letters issued by this Ministry dated 12th Nov. 2021, 3rd. Nov. 2021, 26th Oct. 2021, 20th Oct. 2021, and 27th August 2021 may please be referred to. All these letters reiterated the criticality of scrupulous implementation and rigorous monitoring of the three-pronged surveillance strategy of screening and testing international travellers & their contacts, routine sentinel surveillance and surge surveillance, and timely sending of RT-PCR positive samples to designated INSACOG Genome Sequencing Laboratories (IGSLs).
- 3. It has now been reported by NCDC that multiple cases of a COVID-19 variant B.1.1529 have been reported in Botswana (3 cases), South Africa (6 cases) and Honk Kong (1 case). This variant is reported to have a significantly high number of mutations, and thus, has serious public health implications for the country, in view of recently relaxed visa restrictions and opening up of international travel.
- 4. It is therefore imperative that ALL international travellers travelling from and transiting through these countries, (they are part of the "at risk" Country Category of International travellers coming to India) and also including all other 'at risk' countries indicated in the revised Guidelines for International Arrivals issued by this Ministry dated 11.11.2021, are subjected to rigorous screening and testing, as per MoHFW Guidelines. The contacts of these international travellers must also be closely tracked and tested as per MoHFW guidelines.

.....contd/-

- You are also requested to ensure that samples of travellers turning positive are sent to the designated IGSLs promptly as per the INSACOG Guidance Document issued Ministry by this https://www.mohfw.gov.in/pdf/INSACOGGuidanceDocumentdated15July2021 final.pdf State Surveillance Officers must also establish close coordination with their designated/tagged IGSLs for expediting results of genomic analysis, so that necessary public health measures may be undertaken by the States/UTs in case presence of VOCs/Vols is reported by the INSACOG network.
- 6. It is critical for the States/UTs to adhere to the overarching 'Test-Track-Treat-Vaccinate' principle to ensure stringent implementation of containment measures as per MoHFW guidelines, and to prevent the spread of VoC/Vols and formation of clusters of cases. Warm Legards.

(Rajesh Bhushan)

Additional Chief Secretary /Principal Secretary /Secretary (Health) All States/UTs

Copy for information to: Director NCDC